350 per month and it is not proposed to increase this limit. However, on the recommendation of the Housing Ministers' Conference held at Chandigarh in December, 1964, it has been decided that an eligible industrial worker may retain the house allotted to him under the Scheme even after crossing the wage limit of Rs. 350 per month till he reaches the wage limit of Rs. 500 per month. He will have to vacate the house when his

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On crossing the wage limit of Rs. 350 per month, the element of subsidy in rent will be gradually reduced and the worker will be required to pay additional charges over and above the subsidised rent, as under:—

wages exceed this figure.

Wage group of workers	Additional charges
(1) Rs. 351 to Rs. 425 per month 40%	of the interest charges on the subsidy for
(2) Rs. 426 to Rs. 500 per month 80%	construction of

ONE-HOOM FLATS FOR PERSONS IN LOW INCOME GROUPS

463. SHRI B. N. MANDAL: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state.

- (a) whether the Government have decided ■ to construct one roomed flats for sale to persons in the low-income group on hirepurchase basis in Delhi; and
- (b) if so, the total number of dwelling units proposed to be constructed and the percentage of shortage of residential accommodation in the capital to be made good thereby?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) and (b) Proposals are under consideration for construction of flats for sale on hire-purchase basis to persons belonging to the low-income and middle-income groups. It is, however, too early to indicate the number of the dwelling units to be constructed. Each dwelling unit would have at least two rooms.

CENTRAL ASSISTANCE FOR EALTHUR CANAL

to Questions

- 464. SHRI T. V. ANANDAN: Will the Minister of IRRIGATION AND POWER be pleased to state :
- (a) whether it is a fact that during his visit to Kerala in June 1966, a memorandum was submitted to him at Calicut by the Mayor seeking Central Government's assistance for deepening the Ealthur Canal, drainage and water supply; and
- (b) if so, what decision Government have taken in the matter?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) Yes.

(b) 'Hie matter has been referred to the State Government for necessary action.

DRINKING WATER SUPPLY SCHEMES FOR MYSORE

- 465. SHRI M. P. BHARGAVA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:
- (a) the number and names of Urban and Rural Drinking Water Supply Schemes, districtwise, received from the Government of Mysore, and the financial estimates thereof, during the year 1965-66, and
- (b) the schemes that have been approved or sent back for reconsideration or are still under consideration of the Government of India and the progress being made on the working of those schemes?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHJLA NAY\R): (a) and (b) During the year 1965-66, the Government of Mysore submitted 44 rural and 2 urban water supply schemes for obtaining the sanction of the Government of India. Necessary information in respect of these schemes to the extent available at present is given in the annexed statement. (See below). The required information in regard to the districts where these schemes have been or will be executed and their present stage of progress is not readily -available. A statement will be laid on the Table of the Sabha as soon as this information is received from the State Government.